

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A No.340/94

Thursday this the 24th day of February, 1994.

CORAM:

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Keepat Koya,
Statistical Investigator,
Directorate of Medical and Health Services,
Kavaratti.

.. Applicant

By Advocates M/s.Sukumaran & Usha by Mrs.Seemanthini

vs.

The Administrator,
Union Territory of Lakshadweep,
Kavaratti. .. Respondent

By Advocate Mr.M.V.S. Nampoothiri

ORDER

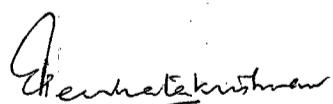
CHETTUR SANKARAN NAIR(J),VICE CHAIRMAN:

Applicant moved respondent claiming certain service benefits. The representation Annexure.A2 by which he moved the respondents still remains unattended, and not unusually either. Every public authority is beholden to act with utmost despatch.

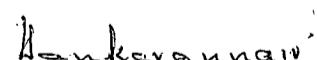
2. We direct respondents to pass a reasoned order on Annexure A2, and communicate the same to applicant without fail, within two months from today. Respondents will do well to adhere to the time schedule.

3. Application is disposed of. No costs.

Dated the 24th February, 1994.



P.V.VENKATAKRISHNAN
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN